

Item No. 05

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

**Original Application No.188/2023(CZ)
(O.A.No.619/2023 - PB)**

Brajesh Kumar Bharadwaj

Applicant (s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: **03.09.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant (s): Mr. Brajesh Kumar Bharadwaj – in person

For Respondent(s): Mr. Prashant M. Harne, Adv.
Ms. Parul Bhadoria, Adv.
Dr. Sapna Aggarwal, Adv.

ORDER

1. The matter of expansion of Panchmarhi airstrip from 1200 meters to 1800 meters was raised in this application. It is alleged to be in violation of Eco Sensitive Zone in the Panchmari Hills in District Narmadapuram (M.P.) which is inside the UNESCO Biosphere Reserve of Panchmarhi.
2. In response to the above, notices were issued to the respondents and State Pollution Control Board, PWD and Chief Wildlife Warden, Madhya Pradesh have filed their reply. Copy of the same be provided to the Learned Counsel for the applicant on available e-mail. During the course of hearing Learned Counsel for the State has submitted that at present no construction activities are going on and vide directions and orders issued by the Forest Department Project Proponent has halted the further activities. It is further reported that

the matter has been referred to monitoring committee of Eco Sensitive Zone, Satpura Tiger Reserve and matter was considered vide meeting dated 23.07.2024. A copy of the proceedings have been filed today. Learned Counsel for the State has sought a short time to file further report in the matter. Responses/rejoinder may be filed within three weeks.

3. List it on **22nd October, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

3rd September 2024
O.A. No. 188/2023(CZ)
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